

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 571 of 2004

Wednesday, this the 4th day of August, 2004

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. H.P. DAS, ADMINISTRATIVE MEMBER

1. U.P. Radhakrishnan,
S/o Parameswaran,
Senior Track Man, Office of the
Section Engineer/Permanent Way,
Southern Railway, Cannanore
Residing at Ullattuparambil House,
Vengara-Kuttoor, Kannattipadi PO,
Malappuram Dt.Applicant

[By Advocate Shri T.C. Govindaswamy]

Versus

1. Union of India, represented by the
General Manager, Southern Railway,
Headquarters Office, Park Town PO,
Chennai-3
2. The Chief Personnel Officer,
Southern Railway, Headquarters Office,
Park Town PO, Chennai-3
3. The Divisional Personnel Officer,
Southern Railway, Palghat Division,
Palghat.
4. The Senior Divisional Engineer/Co-ordination,
Southern Railway, Palghat Division,
Palghat.Respondents

[By Advocate Smt. Rajeswari Krishnan]

The application having been heard on 4-8-2004, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant has filed this application for the
following reliefs:-

- "(a) Call for the records leading to the issue of Annexure A2 and quash the same to the extent it imposes a condition of service of 'not less than two years' as casual labour in the skilled grade of higher grade;
- (b) Call for the records leading to the issue of Annexure A4 and quash the same;
- (c) Declare that the applicant is eligible to be considered for promotion/appointment as Skilled Artizan (Blacksmith) in terms of Annexure A2, less the condition of service of two years as casual labour in the skilled grade or higher grade and direct the respondents further to consider the applicant accordingly and to grant him the consequential benefits thereof;
- (d) Award costs of and incidental to this Application;
- (e) Pass such other orders or directions as deemed just, fit and necessary in the facts and circumstances of the case."

2. Smt.Rajeswari Krishnan, learned counsel of the respondents opposed the admission of the application.

3. After making submissions for quite sometime, learned counsel on the applicant seeks permission to withdraw the Original Application with liberty to take up the matter with the 2nd respondent. Liberty is granted.

4. The Original Application is closed as withdrawn. No order as to costs.

Wednesday, this the 4th day of August, 2004


H.P. DAS
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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